ITEM NO.7 COURT NO.2 SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10571/2022

(Arising out of impugned final judgment and order dated 03-06-2022 in LPA No. 393/2022 passed by the High Court Of Delhi At New Delhi)

ST. STEPHENS HOSPITAL COLLEGE OF NURSING

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84538/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

W.P.(C) No. 436/2022 (PIL-W)

(FOR ADMISSION and IA No.84555/2022-GRANT OF INTERIM RELIEF)

Date: 10-06-2022 These petitions were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE ANIRUDDHA BOSE (VACATION BENCH)

For Petitioner(s)

Mr. Rajeev Sharma, Sr. Adv.

Ms. Shruti Sharma, Adv.

Ms. Shreya Sharma, Adv.

Mr. Sahil Bhalaik, AOR

Mr. Tushar Giri, Adv.

Mr. Uddyam Mukherjee, AOR

Ms. Swapnil Pattanayak, Adv.

For Respondent(s) M

Mr. V. S. R. Krishna, Adv.

Mr. Arpit Shukla, AOR

Mr. V. Shashank Kumar, Adv.

Mr. Alok Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned counsel appearing for the respective parties. The petitioners are seeking extension of the time schedule and are praying for additional Mop-up round for filling up of the seats which have remained vacant in Nursing courses.

From the Notification issued by the Indian Nursing Council, the last date of admission for all nursing programmes for the year 2021-2022 was 31st of March, 2022. As per the settled position of for admission in the the time schedule educational institutions has to be adhered to. As such, the High Court has rightly refused to entertain the petitions and grant any relief of further Mop-up round to fill up the seats, which have remained So far as the submission on behalf of the petitioners that vacant. in the case of two other Government institutions, the time limit was extended to 15th of May, 2022 is concerned, the same is neither here nor there. There cannot be any negative discrimination.

With respect to all other institutions, the time limit of 31st March, 2022 has been adhered to. Even the date of 15th May, 2022 has already gone. The process of admissions in the educational institutions cannot be endless. It must come to an end at a particular point of time. If there is any extension and/or deviation from the time schedule, that will ultimately affect the education.

Under these circumstances, we see no reason to interfere with the impugned Judgment and order(s) passed by the High Court. The Special Leave Petition as well as the Writ Petition are, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA) ASST. REGISTRAR-CUM-PS (NISHA TRIPATHI)
ASSISTANT REGISTRAR